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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

M.P. NO. 1612/93 in
O.A. NO. 2455/90
with
R.A. NO. 121/93

DECIDED ON : 15.09.1993

DR. N. T. SINGH & ORS.

...

PETITIONERS

VS.

UNION OF INDIA THROUGH SECRETARY ...
DEPARTMENT OF AGRICULTURAL
RESEARCH AND EDUCATION, MINISTRY
OF AGRICULTURE & ORS.

RESPONDENTS

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Mrs. Meera Chibber, Counsel for Petitioners in
RA 121/93.

Shri K. G. Bhagat, Counsel for Petitioner in
MP 1612/93.

Shri A. K. Sikri, Counsel for Official Respondents

Ms. Kusum Choudhary, Counsel for Private
Respondents.

O R D E R (ORAL)
(BY HON'BLE MR. JUSTICE V. S. MALIMATH)

Mrs. Chibber, learned counsel for the petitioners
in the Review Application No. 121/93 sought leave to
withdraw the review application. She submitted that she
does not propose to pursue any proceedings in this
connection. We record that undertaking.

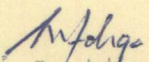
2. In view of the stand taken by Mrs. Chibber on
behalf of her clients in RA 121/93, Shri K. G. Bhagat,
learned counsel for the petitioner who had filed MP
1612/93 submits that he would not like to pursue this
petition having regard to the fact that relief to which

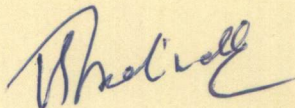
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his client was entitled to has since been granted to him. It is on that basis that he seeks permission to withdraw this MP as well. In view of the stand taken by both the sides, RA 121/93 as also MP 1612/93 stand disposed of as not pressed.

3. We record the statement of Mrs. Chibber on the strength of the instructions from Dr. T. P. Ojha, one of the petitioners in the R.A., that the C.B.I. proceedings are dropped and they are not being pursued. We also record the unconditional apology for whatever has been done to hurt the feelings or interest of the petitioners.


(S. R. Adige)
Member (A)



(V. S. Malimath)
Chairman

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